

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 1400/96

New Delhi this the 3rd day of February 1997

Hon'ble Shri S.R.Adige, Member(A)

Hon'ble Dr. A.Vedavalli, Member(J)

Tikam Singh
S/o Shri Suden Singh
R/o H.No. 223, Gali No. 8-5
Nend Nagri, Delhi

.....Applicant

(By Advocate: Shri A.K.Bhardwaj)

Versus

1. Union of India
through:

The General Secretary,
Sahakari Karya & Rozgar,
Ministry, New Delhi.

2. The Director,
Nagar & Village Nyojan Sangathan,
B-Block, Vikash Bhawan,
I.P.Estate, New Delhi.

3. The Administrator Officer,
Nagar & Gram Nyojan Sangathan,
B-Block, Vikash Bhawan,
I.P.Estate, New Delhi.

.....Respondents

(By Advocate: Shri V.S.R.Krishna)

ORDER(Oral)

By Hon'ble Shri S.R.Adige, Member(A)

Heard.

2. In view of the fact that the applicant has already been sponsored by the Employment Exchange ~~earlier~~, both counsel agree that without insisting upon his ~~is~~ being sponsored by the Employment Exchange again, subject to the availability of work, Respondents will consider re-engaging the applicant, in preference to outsiders and those with ¹ lesser ~~length~~ length of past services.

3. In the event ~~of~~ the applicant's re-engagement, it will be open to him to work out his rights for

grant of temporary status and regularisation in accordance with law.

4. The OA stands disposed of accordingly. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

Arjagi
(S. R. Adige)
Member (A)

CC.